

mainly due to rise in the prices of raw cotton.

(b) The total quantity of yarn exported in 1986 and 1987 was 16.47 m.kgs. and 85.96 m.kgs. respectively.

(c) Exports of cotton yarn are allowed with a view to improve the utilisation of spindleage capacity and to earn foreign exchange

1589. [Transferred to the 9th May, 1988.]

चेकोस्लोवाकिया को प्रसाधन सामग्री का निर्यात

1590. श्री राम नरेश यादव : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय प्रसाधन सामग्री चेकोस्लोवाकिया में काफी लोकप्रिय हो रही है ;

(ख) यदि हां, तो वर्ष 1986, 1987 और चालू वर्ष के दौरान अब तक चेकोस्लोवाकिया को निर्यात की गई प्रसाधन सामग्री की विभिन्न मदों का ब्यौरा क्या है ; और

(ग) प्रसाधन सामग्रियों के निर्यात को बढ़ावा देने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री प्रिय रंजन दास मुंशी): (क) जी, हां ।

(ख) व्यापार संबंधी आंकड़े वित्तीय वर्ष-वार संकलित किए जाते हैं । मूल रसायन, भेषजीय और प्रसाधन सामग्री निर्यात संवर्धन परिषद, बम्बई द्वारा संकलित निर्यात आंकड़ों के अनुसार चेकोस्लोवाकिया को प्रसाधन सामग्री का निर्यात 1986-87 और 1987-88 के दौरान इस प्रकार था :—

वर्ष चेकोस्लोवाकिया को निर्यात प्रसाधन सामग्री का मूल्य

(लाख रुपये में)

1986-87	7.65
1987-88	21.80

चेकोस्लोवाकिया को निर्यात की जाने वाली प्रसाधन सामग्री में मुख्य मदें ये हैं : कार्मिकट, शैम्पू, लिपिस्टिक, मस्कार (अंजन) और आई लाइनर ।

(ख) प्रसाधन और श्रंगार सामग्री की बहुत सी मदों के निर्यात पर नकद मुआवजा सहायता दी जाती है । सरकार पूर्वी यूरोपीय देशों के साथ द्विपक्षीय व्यापार समझौतों के जरिए प्रसाधन सामग्री का निर्यात बढ़ाने का प्रयास कर रही है । भारतीय व्यापार संगठनों द्वारा यात्रा और व्यापार मेलों में भाग लेने जैसे अन्य उपाय भी प्रसाधन सामग्री का निर्यात बढ़ाने के लिए किए जाते हैं ।

Utilisation/disposal of arms and ammunition seized from terrorists

1591. SHRI MOHINDER SINGH LATHER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision with regard to the utilisation/disposal of the arms and ammunition seized from the terrorists or unearthed by the police;

(b) if so, what are the details thereof stating the manner of their disposal/ utilisation; and

(c) whether there is any proposal to sell/auction such arms to the people, particularly of the border and the terrorist affected areas?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir. According to the instructions issued to the State Governments/UTs from time to time, the State Police authorities are allowed to retain/use weapons of prohibited bore with approval of the State Government/U.T. Administration concerned. A report regarding weapons of service pattern/prohibited bore and weapons

of civil non-prohibited bore not required by the State Police Forces is required to be sent to the Army Headquarters for their instructions for disposal of such weapons.

(c) There is no proposal to sell/auction the seized/confiscated arms to the people of border and terrorist affected areas.

Establishment of a college of Forestry at Tirupati in Andhra Pradesh

1592. DR. NARREDDY THULASI REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any proposal under Government's consideration to establish a College of Forestry at Tirupati in Andhra Pradesh;

(b) whether any requests from the State Government have been received in this regard; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) and (b) No, Sir.

(c) Question does not arise.

Indebtedness of cotton growers in Andhra Pradesh

1593. SHRI MOTURU HANUMANTHA RAO:

SHRI YALLA SESI BRUSHANA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the Bankers' Committee, headed by the Deputy Governor of the Reserve Bank of India which visited the districts of Prakasam and Gunjur in Andhra Pradesh to enquire into the indebtedness of the cotton growers, has since submitted its recommendations to Governments; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) Does not arise.

Decline in the export of F.C.U. Tobacco

1594. DR. YELAMANCHILI SIVAJI: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a decline in the export of F.C.U. tobacco; and

(b) if so, what are the reasons therefor and what remedial measures have been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.

(b) The reasons for decline in the export of tobacco are the worldwide slowing down of demand and particularly reduced offtake by USSR of our tobacco. The steps being taken to boost the export of tobacco are:—

— Exports of tobacco to China have been permitted on D.A. terms (Documents against Acceptance) with the time stipulation being 30 days within which collection would be made after discharge of cargo at the port of destination.

—Exports of tobacco to Egypt have been permitted with payment terms involving 50 per cent against presentation of documents on shipment and balance 50 per cent on arrival of goods after inspection in Egypt.

—Exports to Egypt and Algeria have been permitted by extension of one year credit.

—A delegation comprising of the representatives of the Ministry of Commerce/Tobacco Board/STC